

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF DELSEA EXPORTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DELSEA EXPORTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24.04.2012
3.	Authority under which corporate debtor is incorporated / registered	RoC - Ernakulam
4.	Corporate Identity No. of corporate debtor	U51223KL2012PTC031076
5.	Address of the registered office and principal office (if any) of corporate debtor	19/2055A, Nambiapuram Road Palluruthy, Kochi -682006
6.	Insolvency commencement date in respect of corporate debtor	09.03.2020 (Order Received on 11.03.2020)
7.	Estimated date of closure of insolvency resolution process	04.09.2020 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vinod Padinhare Veettil Reg No.IBBI/IPA-002/IP-N00203/10657
9.	Address and e-mail of the interim resolution professional, as registered with the Board	66-1058 First Floor, Veekshanam Road Ernakulam North -682108 Ernakulam – Kerala Email : vinodpv@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Vinod P.V., Advocate Indialaw 66-1058, First Floor Veekshanam Road Ernakulam North, Kerala -682108 Email : vinodpv@gmail.com Phone : 0484-2367167, 7025528888
11.	Last date for submission of claims	26.03.2020
12.	Relevant Forms are available at:	Web link : The relevant forms can be downloaded from IBBI website https://www.ibbi.gov.in/home/downloads and also can be obtained by contacting the Interim Resolution Professional or by mailing at vinodpv@gmail.com

Notice is hereby given that the National Company Law Tribunal, Kochi Bench has ordered the commencement of a corporate insolvency resolution process of Delsea Exports Private Limited on 09.03.2020

The creditors of Delsea Exports Private Limited are hereby called upon to submit their claims with proof on or before **26.03.2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 13.03.2020
Place : Ernakulam



Vinod Padinhare Veettil
Interim Resolution Professional